



महाराष्ट्र शासन राजपत्र असाधारण भाग आठ

वर्ष ९, अंक १७(२)]

गुरुवार, मार्च २३, २०२३/चैत्र २, शके १९४५

[पृष्ठ २, किंमत : रुपये २७.००

असाधारण क्रमांक २८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि
विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Village Panchayats (Amendment) Act, 2023 (Mah. Act No. XV of 2023), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SATISH WAGHOLE,

Secretary (Legislation) to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XV OF 2023.

(First published, after having received the assent of the Governor in the
"Maharashtra Government Gazette", on the 23rd March 2023).

An Act further to amend the Maharashtra Village Panchayats Act.

WHEREAS, it is expedient further to amend the Maharashtra Village
III Panchayats Act, for the purposes hereinafter appearing ; it is hereby enacted
of 1959. in the Seventy-fourth Year of the Republic of India, as follows :—

1. This Act may be called the Maharashtra Village Panchayats Short title.
(Amendment) Act, 2023.

III 2. In section 163 of the Maharashtra Village Panchayats Act, in Amendment
of 1959. sub-section (1),— of section 163
of III of 1959.

(a) in clause (i), for the words “with imprisonment for a term which may extend to one month or with fine which may extend to three hundred rupees or with both”, the words “with fine which may extend to one thousand five hundred rupees” shall be substituted ;

(b) in clause (ii), for the words “with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees, or with both”, the words “with fine which may extend to five thousand rupees” shall be substituted.